

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4589  
ANSWERED ON:07.09.2012  
DOWRY PROHIBITION ACT  
Natarajan Shri P.R.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the details of the States which have framed rules under the Dowry Prohibition Act, 1961 compatible with model rules circulated by Government of India;
- (b) whether the Government provides financial assistance to those States for the purpose;
- (c) if so, the details thereof;
- (d) whether the Government has formulated any Centrally sponsored schemes for spreading awareness as well as monitoring enforcement under the Act on a massive scale; and
- (e) if, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) The Government has Information that 19 States/UTs as given in the Annexure have formulated Dowry Prohibition Rules compatible with model rules circulated by Government of India.
- (b) & (c): No, Madam.
- (d) & (e): No specific Central sector or Centrally sponsored scheme has been formulated nor there is any proposal to formulate any such scheme for spreading awareness as well as monitoring enforcement under the Act. However, Government undertakes awareness programmes through print and electronic media and reviews implementation of the Act with State Governments from time to time. National Commission for Women (NCW) has also been organising seminars, workshops, conferences and public hearing on various issues concerning women including dowry.